

**BEFORE THE ADJUDICATING AUTHORITY  
NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD  
Court 2**

**IA 28 of 2020 in C.P.(I.B) No.127/NCLT/AHM/2017**

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL  
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH  
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.10.2020**

Name of the Company: Neesa Leisure Ltd  
V/s  
Jaipur Development Authority

Section 60(5) of the Insolvency and Bankruptcy  
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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- 1.
- 2.

**ORDER**

Advocate, Mr. Nandish Chudgar appeared on behalf of the Applicant.

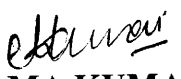
Advocate, Mr. Aditya J Pandya appeared on behalf of the Respondent and submitted that he has filed reply today itself and the copy of the same is furnished to the Applicant.

Accordingly, the matter is adjourned.

List the matter for hearing on 06.11.2020

Both the parties are at liberty to file their written submission on/before the next date of hearing.

  
**CHOCKALINGAM THIRUNAVUKKARASU**  
**MEMBER TECHNICAL**

  
**MANORAMA KUMARI**  
**MEMBER JUDICIAL**

Dated this the 12th day of October, 2020